

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD
REGIONAL BENCH - COURT - I

Service Tax Appeal No. 3046 of 2011

(arising out of order-in-Appeal No. 77/2011(H-II) ST dated 30.08.2011 passed by
Commissioner of Customs Central Excise & Service Tax (Appeals)Hyderabad)

M/s Sushee Infra Pvt Ltd

Plot No. 245/A/2, MLA Colony,
Road No. 12, Banjara Hills
Hyderabad

Appellant

Versus

The Commissioner of Central Tax

Kendriya Shulk Bhavan,
L.B. Stadium Road,
Basheerbagh,
Hyderabad

Respondent

Appearance:

Mr Laxman, C.A... for the Appellant

Mr. L.V. Rao A.R. for the Respondent.

CORAM

HON'BLE Mr Ashok Jindal, Member(Judicial)

HON'BLE Mr. P. Venkata Subba Rao, Member (Technical)

Final ORDER No. 30316/ 2020

Date of Hearing: 10/02/2020

Date of Decision: 10/02/2020

[ORDER PER: ASHOK JINDAL]

Learned counsel for the appellant submits that they have filed a declaration under Sab-ka-Viswas (Legacy Dispute Resolution) Scheme 2019 introduced in Finance Act (No. 2) 2019. As per Section 127 (6) of the Finance Act (No.2) 2019, once a declaration is filed under the scheme, all appeals except those before the High Court or Supreme Court are deemed to have been withdrawn. Accordingly, the appeal is dismissed as deemed to have been withdrawn.

(Order pronounced and dictated in open court)

(Ashok Jindal)
Member (Judicial)

(P. Venkata Subba Rao)
Member (Technical)

